

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER) : (a) to (c) No, Sir. However, this work is included in Annual Plan 1991-92 for sanction at an estimated cost of Rs. 35 crores.

*Industry*  
Sick Industrial Units

2537. SHRI HARIN PATHAK : Will the Minister of FINANCE be pleased to state the details of the extent of funds loaned by nationalised banks to sick industrial units; and the steps taken to convert these units into profitable ones?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI DALBIR SINGH) : The Reserve Bank of India (RBI) has reported that the outstanding bank credit from nationalised banks to sick industrial units as at the end of December, 1988 (the latest date for which information has been compiled and is available) amounted to Rs. 5243.98 crores.

Detailed guidelines have been issued by RBI regarding the formulation and implementation of rehabilitation packages for the revival of sick units considered potentially viable. Rehabilitation packages provide, inter-alia, for the funding of existing dues of banks and financial institutions with an extended period for repayment thereof in a phased manner, interest concessions, grant of fresh term loan as also fresh working capital facilities.

For non-SSI sick industrial companies, the Board for Industrial and Financial Reconstruction, a quasi-judicial body set up under the Sick Industrial Companies (Special Provisions) Act, 1985, has been adequately empowered to take necessary action for the determination of preventive, ameliorative, remedial and other measures and the expeditious enforcement of such measures.

### Increase in Parliamentary Constituencies due to growth of Population

2538. DR. VASANT PAWAR : Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state :

(a) whether the number of Parliamentary Constituencies in India is likely to increase as a result of growth of population as revealed census; provisional figures of the recent Census; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS AND PARLIAMENTARY AFFAIRS (SHRI RANGARAJAN KUMARMANGALAM) : (a) and (b) No, Sir. As a matter of fact, the Constitution (Seventy-first) Amendment Bill, 1990 which is pending before Parliament proposes delimitation of constituencies without changing the number thereof.

*284 Loans and Advances*  
Foreign Loan

2539. SHRIMATI D. K. BHANDARI : Will the Minister of FINANCE be pleased to state :

(a) whether the Government propose to ensure that all foreign loans aid is strictly used for purchase of capital goods for setting up mother machines and not for soft projects such as dairying and food processing etc. for which internal resources can be raised; and

(b) if so, the reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI RAMESHWAR THAKUR) : (a) and (b) Foreign loan/assistance is taken mainly for meeting the foreign exchange requirements of various project and non-project programmes according to our National Plan priorities. However, bilateral/multilateral aid is resorted to in respect of projects for